

1

**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 78/7/NCLT/AHM/2017

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 11.08.2017**

Name of the Company: Kalol Nagrik Sahakari Bank Ltd.
V/s.
Shakti Nutraceuticals Pvt. Ltd.

Section of the Companies Act: Section 7 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Rasesh Parikh	Advocate	Petitioner	<u>Rasesh</u>
2.				

ORDER

Learned Advocate Mr. Rasesh Parikh present for Financial Creditor/ Applicant.
None present for Respondent.

Proof of dispatch and service of application ^{of} Respondent filed.

Heard arguments of Learned Counsel for Applicant.


Applicant is directed to comply with column 2, 7 and 8 of Part V of Form 1.

Applicant is also directed to file proper authorisation letter to file this Application.

Applicant Counsel who is present in Court is informed to rectify the above said defects and it amounts to notice under proviso to section 7(5) of the code.

Applicant is directed to serve notice of date of hearing along with copy of order on Respondent and file proof of service.

List the matter on 18.08.2017.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 11th day of August, 2017.